

# **THE HIGH COURT OF MEGHALAYA AT SHILLONG**

## **NOTIFICATION**

**Dated, Shillong 13<sup>th</sup> July, 2017.**

**No. HCM.II/44/2016-Estt/2475.** In supersession of all previous orders in this behalf, Hon'ble the Chief Justice of High Court of Meghalaya is pleased to constitute a Committee for the purpose of monitoring the progress of special category cases which need to be given priority by the concern courts. This Committee being "**Monitoring Committee for Priority Cases**" shall comprise of:

1. Hon'ble the Chief Justice.
2. Hon'ble Mr. Justice S. R. Sen.
3. Hon'ble Mr. Justice V. P. Vaish.

The aforesaid Monitoring Committee shall hold monthly meetings in the first week of every month and shall monitor the progress of the following category cases in the State of Meghalaya:

1. Prevention of Corruption Act cases.
2. Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act cases.
3. Protection of Children from Sexual Offences Act cases.
4. Narcotic Drugs and Psychotropic Substances Act cases.
5. Scheduled Castes and Tribes (Prevention of Atrocities) Act cases.
6. The cases involving crime against women.
7. The cases of differently-able persons.
8. The cases of senior citizens.
9. The cases of marginalized section of society.
10. The cases pending for more than five (5) years since institution.

Apart from the above categories, any particular case or class of cases may be taken up for monitoring by the Committee under the directions of the Chief Justice.

**By Order,**

**REGISTRAR GENERAL**



**Memo No. HCM.II/44 /2016/2475 A**

**Dated, Shillong 13<sup>th</sup> July, 2017.**

**Copy to :-**

1. The Joint Registrar –cum–Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The Private Secretary to Hon'ble Mr. Justice S.R. Sen, High Court of Meghalaya, Shillong for information of his Lordship.
3. The Private Secretary to Hon'ble Mr. Justice V.P. Vaish, High Court of Meghalaya, Shillong for information of his Lordship.
4. The PA to Registrar General, High court of Meghalaya, Shillong.
5. The Registrar (Administration), High Court of Meghalaya, Shillong.
6. The Joint Registrar, High Court of Meghalaya, Shillong.
7. The Deputy Registrar (Administration), High Court of Meghalaya, Shillong.
8. The Deputy Registrar (Infrastructure & Accounts), High Court of Meghalaya, Shillong.
9. The Assistant Registrar (Accounts), High Court of Meghalaya, Shillong.
10. The Chief Librarian, High Court of Meghalaya, Shillong.
11. The Chief Translator (I/c Stationery), High Court of Meghalaya, Shillong.
12. The Public Relation Officer, High Court of Meghalaya, Shillong.
13. The System Analyst, High Court of Meghalaya, Shillong for uploading the same in the official website.
14. The Superintendent (Judicial), High Court of Meghalaya, Shillong.
15. Office file.

  
**REGISTRAR GENERAL**